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Title : Need to revise royalty rate on coal.

SHRI ANANTA NAYAK (KEONJHAR): The coal producing States in general and Orissa in particular is incurring a huge loss, as the royalty rate on coal is not being revised as per schedule. As provided in the Mines & Mineral Act 1957 the royalty rate should be revised in every three years. The Eleventh Finance Commission has also made similar recommendation to the Central Government. But it is unfortunate that the Central government is not paying any attention to revise the royalty rate of minerals particularly coal. As a result, the coal bearing States are incurring huge losses. The State of Orissa is incurring a loss of Rs. 750/- crore annually. The State is already facing financial crisis as it is experiencing drought, flood, cyclone or some kind of natural calamities or the other. Since the demand of the State and other coal producing States for that matter are genuine and justified, I demand that the royalty rate on coal be revised without any further delay.

MR. DEPUTY-SPEAKER: Prof. Rasa Singh Rawat -- Absent.